

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA 1431/2016
MA 1416/2016
MA 1417/2016**

this the 27th day of April, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1. National Federation of Railway Porters
Vendors and Bearers (Regd.)
(Registered under Trade Union Act, 1926)
Registration No.1118 of year 1966
Central Office: 7, Jantar Mantar Road
New Delhi – 110 001
Through its Secretary Ashok Yadav.
2. Hashil Khan
Aged about 32 years
S/o IIias Khan.
3. Ayub Khan
Aged about 35 years
S/o IIias Khan.
4. Rumhal Singh
Aged 33 years
S/o Chetan Singh
5. Luvender Singh
Aged about 39 years
S/o Dhram Pal SinghApplicants.

(Contract labour worked as parcel porters at Railway Station Shahjahanpur, U.P.
Northern Railway, Moradabad Division.)

(By Advocate:Shri Dhananjay Garg with Shri Deepak Mishra)

VERSUS

1. Union of India
Through the Chairman
Railway Board, Rail Bhawan
New Delhi.
2. The General Manager
Northern Railway, Headquarter Office
Baroda House, New Delhi -1.
3. Divisional Railway Manager
Moradabad Division, Northern Railway
Moradabad, UP.

4. Divisional Railway Manager
Lucknow Division, Divisional Office Hazrat Ganj
Northern Railway, Lucknow, UP.
5. The General Manager
North Central Railway
Headquarters Office
Rail Gaon, Subedarganj
Allahabad, UP.
6. The Divisional Railway Manager
Divisional Office, Nawab Yusuf Road
North Central Railway
Civil Lines, Allahabad, UP.
7. The General Manager
East Central Railway
Hazipur (Bihar).
8. The Divisional Railway Manager
East Central Railway
Mughalsarai Division
UP.
9. The Sr. Divisional Commercial Manager
East Central Railway
Mughalsarai Division
UP.
10. The General Manager
Western Railway
Church Gate, Mumbai.
11. Divisional Railway Manager
Ratlam Division
Western Railway
Ratlam, MP.
12. Senior Divisional Commercial Manager
Ratlam Division
Western Railway
Ratlam, MP. Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA No.1417/2016, filed seeking condonation of delay in re-filing the OA, is allowed in the circumstances and for the reasons mentioned therein.

3. MA No.1416/2016 filed, for joining together, is also allowed.

4. The only grievance of the applicants in the OA is that their representation dated 09.11.2015, (Annexure A-13) and reminders thereto submitted in pursuance of the orders of the Hon'ble Apex Court vide Annexure 11 as amended vide Annexure 12 to the Regional Labour Commissioner (Central), Lucknow are not considered and no orders have been passed.

5. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case by directing the Regional Labour Commissioner (Central), Aliganj, Lucknow, U.P. to consider the Annexure A-13 representation of the applicants and pass an appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the O.A., along with this order be sent to the Regional Labour Commissioner (Central), Aliganj, Lucknow by the Registry.

(DR. BIRENDRA KUMAR SINHA)
Member (A)

(V. AJAY KUMAR)
Member (J)

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